Central Administrative Tribunal Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

12th January, 2011

OA 27/2009

Present: Shri Mahender Singh Yadav, counsel for applicant Shri N.C.Goyal, counsel for respondents No.1&2. None for respondent No.3

Heard leaner counsel for parties at length.

In view of the stand taken by the respondents in the reply and more particularly in view of condition no.6 to the memorandum dated 31.7.2003 (Annexure R/1) based on the undertaking given by the applicant himself on 27.7.2001 (Annexure R/2), the validity of which is not under challenge, Learned counsel for applicant seeks permission to withdraw this OA with a liberty reserved to him to file fresh OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA with a liberty reserved to him to file a substantive OA for the same cause of action. However, it will also be permissible for the respondents to raise all permissible objections in the OA to be filed by the applicant.

Member (Judicial)

With these observations, the OA is disposed of.

Javeninde Anil Kuman

(Anil Kumar)

Member (Administrative)

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